

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH (CIRCUIT BENCH AT SHIMLA)

O.A.NO.063/00200/2020 Chandigarh, this the 28<sup>th</sup> day of February, 2020

### HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)

Chaman Lal S/o Prem Dass resident of Village Patta

Post Office Naswal Tehsil Ghumarwin District Bilaspur

Himachal Pradesh.

**Applicant** 

#### (BY: MR. MOHIT THAKUR, ADVOCATE)

#### Versus

- Union of India through its Secretary, Ministry of Statistics and programme Implementation, Department of Statistics, Government of India, New Delhi.
- Deputy Director General National Sample Survey
   Organization Head Quarters, New Delhi.
- Regional Head Field office NSSO (National Sample Survey Organisation), Field Operations Division, H.P. Region, Bosswell Villa Near Deepak project Shimla, H.P.

Respondents



## ORDER(Oral) [HON'BLE SANJEEV KAUSHIK, MEMBER (J)]

- 1. At the very outset, the learned counsel for the applicant prayed that against his disengagement as Field Investigator on Contract Basis in March, 2019, the applicant got served legal notice dated 20.3.2019 (Annexure A-9), which has failed to evoke any response and as such respondents may be directed to take a view on the same.
- 2. As prayed and without commenting anything on merits of the case, this O.A. is disposed of in limine by directing the competent authority amongst the respondents to decide the indicated legal notice by passing a reasoned and speaking order, within a period of four weeks from the date of receipt of a certified copy of this order, under intimation to the applicant. No costs.

(NAINI JAYASEELAN)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Place: SHIMLA

Dated: 28.02.2020

HC\*